

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH,
ALLAHABAD

REVIEW APPLICATION NO.6 OF 2007
IN
OA.No.756/2005

DATE OF ORDER: 16th MAY 2007

HON'BLE MR. JUSTICE KHEM KARAN, VICE CHAIRMAN
HON'BLE MR. M.JAYARAMAN, MEMBER 'A'

Shri Chhabi Nath, Son of Shri Ragghoo,
Under Chief Health Inspector, North Central Railway,
Allahabad, Resident of Village Bakdunda,
Post Office Meja Road, District: Allahabad.

Applicant

By Advocate Shri M.K.Upadhyay.

Versus

1. Union of India through the General Manager,
North Central Railway, Allahabad,,
2. The Divisional Railway Manager (P),
North Central Railway, Allahabad,,
3. The Assistant Divisional Engineer,
North Central Railway, Allahabad,,
4. The Chief Health Inspector,
Station Allahabad.

Respondents

By Advocate Shri Avnish Tripathi



(3)

ORDER (By circulation)By Mr. M.Jayaraman, Member (A)

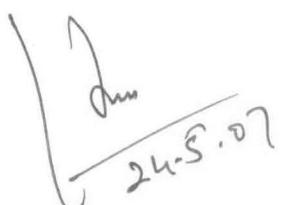
The Review Application herein has been filed wherein the main ground taken by the applicant here is that Paras 1309, 1310 of Indian Railway Establishment Manual, Volume I (Revised Edition 1989) have been relied on by the Bench whereas para 1312 alone is applicable. It is also stated that due to clerical error, this was not pleaded at the time of hearing of the case.

2. We have duly considered the above contentions and in our view, all the issues raised by rival sides, have been taken into consideration before coming to a conclusion to dismiss the OA. We are of the that viewthat there is no error apparent on record calling for review of the order passed. The Review Application deserves to be dismissed. If the applicants are aggrieved by the order, they are free to pursue the appellate remedies available under the Act before the competent court.

3. The Review Application is accordingly dismissed. There shall be no order as to costs.



(M.JAYARAMAN)
MEMBER (ADMN.)



(KHEM KARAN,J)
VICE CHAIRMAN